


**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 26th February, 2019

NO. LJ (B) 6/2019/51 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoints the following Officer as Executive Magistrate for conduct of General Elections to the Khasi Hills & Jaintia Hills Autonomous District Council, 2019.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
1.	Shri M.R. Wanswet, Inspector of Supply, Shillong.	Within East Khasi Hills District, Shillong	Deputy Commissioner, East Khasi Hills District, Shillong



(E.M. Donn),
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEMO.NO. LJ (B) 6/2019/51- A,
Copy to:-

Dated Shillong, the 26th February, 2019

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Chief Electoral Officer, Meghalaya.
3. The Deputy Commissioner, East Khasi Hills District, Shillong.
4. District Council Affairs Department with reference to letter No. DCA.8/2014/170, dt. 26th February, 2019.
5. Personnel A.R (A) Department.
6. Election Department.
7. Data Entry Operator, Law (A) Deptt. for uploading in the Meghalaya web site.
8. Director of Information and Public Relation, Meghalaya, Shillong
9. Office Copy.

By Order etc.,


Joint Secretary to the Govt. of Meghalaya
Law (B) Department.
